

Annexure-1														
Name of the Corporate Debtor :..VEMB Lifestyle Pvt Ltd.... Date of commencement of Insolvency: ..27 Feb, 2024: List of Creditors updated as on T+23 Days...21 March, 2024....														
<b>List of creditors</b>														
Sl.	Details of claim received				Details of claim admitted									
	Name of Creditor	Date of receipt	Amount claimed	Amount of claim admitted	Nature of Claim	Amount covered by lien or attachment pending disposal	Whether lien / attachment removed ? (Yes /No)	Amount covered by guarantee	% Share in total amount of claims admitted	Amount of contingent claim	Amount of any mutual dues, that may be set off	Amount of claim not admitted	Amount of claim under verification	Remarks, if any
1	Union Bank of India	19 Mar 2024 (Email)	542,557,325	278,817,915	FC in Consortium with 47.69% share with pari passu charge with PNB	0	0	Rs 17 Cr of FD offered as collateral, plus PG and CG with asset mortgage	24.73%	0	NA		263,739,410	Balance amount under verification as Interest in Sanction letter is BR+3.25%, however flat interest of 13.75% has been submitted in claim. Also legal expenses of Rs. 10 Lakhs has been claimed which is not part of the Sanction letter or Agreement. Further, set off against PG/ CG invoked (if at all) yet to be clarified
2	Punjab National Bank	7 Mar 2024 (Email)	1,120,602,487	848,598,066	Secured Lead FC in Consortium with 52.31% share	0	0	PG and CG with asset mortgage	75.27%	0			272,004,421	Balance amount under verification as claimed Int is BR+ 1% (11.75%), however sanction letter has different ROI for different sub-limits ranging from 11%, 11.75% and 13%. Also 'penal int' and 'charges' claimed, but not reflected in sanction letter
3						0	0	0	0.00%	0	0		0	
	<b>Total</b>		1,663,159,812	1,127,415,981	0	0	0	0	100.00%	0	0		535,743,831	